



2026:AHC:27614

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 3174 of 2026

Chandrmati

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Vijay Kumar Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE DR. GAUTAM CHOWDHARY, J.

1. At the very outset, learned counsel for the applicant submits that the applicant has been acquitted at the trial, therefore, the present bail application has become infructuous.
2. Learned A.G.A. for the State has no objection.
3. In view of above, the present bail application is dismissed as rendered infructuous.

(Dr. Gautam Chowdhary,J.)

February 9, 2026
Mustaqeem.